

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
DFR No. 1694 of 2015

Dated: 5th January, 2016

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Maharashtra State Electricity Distribution Company Ltd.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent (s)

Counsel for the Appellant(s) : Mrs. Deepa Chawan
Mr. Anand K. Ganesan
Ms. Kiran Gandhi
Ms. Ramni Taneja for MSEDCL

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anurag Sharma

ORDER

We have seen the defects quoted in the Note of the Dy. Registrar of this Tribunal dated 09.10.2015. Learned counsel for the applicant/appellant requests for 10 days time to enable the applicant/appellant to make good the deficiency of Court fee as per defect no.1 reported in the Note.

The certified copy of the impugned order is stated to have been filed in DFR No. 1693 of 2015 and exemption is sought from filing the same in the present DFR No. 1694 of 2015. We grant exemption from filing the same in the present DFR No. 1694 of 2015. Let a copy of the said impugned order be filed in this DFR.

Post this matter for hearing on maintainability on **21st January, 2016.**

(T. Munikrishnaiah)
Technical Member
rkt/vg

(Justice Surendra Kumar)
Judicial Member